

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. SANJAY PARIHAR

Petition(s) for Special Leave to Appeal (Crl.) No(s). 914/2016

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

SUSHIL KUMAR SRIVASTAVA & ANR.

Respondent(s)

Date : 08-01-2018 This petition was called on for hearing today.

For Petitioner(s) Mr. Vikas Chaudhary, Adv.
Mr. Adarsh Upadhyay, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

As per postal tracking report notices issued to both the respondents could not be served and returned back undelivered. Hence, learned counsel for the petitioner shall within a period of four weeks file the fresh particulars of the said respondents and he shall also take fresh steps for the service of notice to them within the same period.

List again on 21.2.2018.

SANJAY PARIHAR
Registrar

MG